

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1997-98.

[Placed in Library. See No. LT-1726/97]

Annual Report of the Central Board for Workers Education, Nagpur, for the year 1995-96.

[English]

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : Sir, I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1995-96, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1727/97]

Reports of the Comptroller and Auditor General of India

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table-

- (1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :—
- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 6 of 1997) for the year ended on the 31st March, 1996 (Posts and Telecommunications)
 [Placed in Library. See No. LT-1728/97]
- (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 7 of 1997) for the year ended on the 31st March, 1996—Defence Services (Army and Ordnance Factories).
 [Placed in Library. See No. LT-1729/97]
- (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 8 of 1997) for the year ended on the 31st March, 1996—Defence Services (Air Force and Navy).
 [Placed in Library. See No. LT-1730/97]

- (2) A copy of the Appropriation Accounts (Union Government) of the Defence Services for the year 1995-96 (Hindi and English versions)

[Placed in Library. See No. LT-1731/97]

- (3) A copy of the Appropriation Accounts (Union Government)-(Postal Services) for the year 1995-96 (Hindi and English versions).

[Placed in Library. See No. LT-1732/97]

- (4) A copy of the Appropriation Accounts (Union Government)-(Telecommunication Services) for the year 1995-96 (Hindi and English versions)

[Placed in Library. See No. LT-1733/97]

Detailed Demands for Grants of the Department of Tourism 1997-98.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Tourism for the year 1997-98.

[Placed in Library. See No. LT-1734/97]

Detailed Demands for Grants of the Ministry of Surface Transport for the year 1997-98.

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport, for the year 1997-98.

[Placed in Library. See No. LT-1735/97]

Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 1997-98.

[Placed in Library. See No. LT-1736/97]

Railways Claims Tribunal (Procedure) Amendment Rules, 1997

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : Sir, I beg to lay on the Table the following papers :

- (1) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 59(E) in Gazette of India dated the 6th February, 1997, under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.

[Placed in Library. See No. LT-1737/97]

- (2) A copy of the Railway Protection Force (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 45(E) in Gazette of India dated the 30th January, 1997, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT-1738/97]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 19th March, 1997 agreed without any amendment to the National Environment Appellate Authority Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 17th March, 1997."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax (Amendment) Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 15th March, 1997 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation (Vote on Account) Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 15th March, 1997 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 15th March, 1997 and transmitted to the Rajya Sabha for its recommendations

and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.02½ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

Fourth Report

[English]

SHRI G. VENKAT SWAMY (Peddapalli) : Sir, I beg to present the Fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty Sixth Report (Tenth Lok Sabha) on Hindustan Organic Chemicals Limited.

12.03 hrs.

STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

Fourth and Fifth Reports

[English]

SHRI ABDUL REHMAN ANTULAY (Kulaba) : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals :

- (1) Fourth Report on Action Taken by Government on the recommendations contained in Twenty-Sixth Report (Tenth Lok Sabha) on 'Institute of Pesticide Formulation Technology' (Ministry of Chemicals and Fertilisers, Department of Chemicals and Petrochemicals).
- (2) Fifth Report on Action Taken by Government on the recommendations contained in Twenty-Seventh Report (Tenth Lok Sabha) on 'Fertiliser Education Policy and Projects' (Ministry of Chemicals and Fertilisers, Department of Fertilisers).

12.04 hrs.

STATEMENT BY MINISTERS

Improved people-to-people contacts with Pakistan

[English]

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : Mr. Deputy Speaker Sir, as hon. Members